



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/263/2017

Date of Order: 03.04.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Bandana Mondal
Vs.
G.S.I.

For the Applicant : Mr. S. Chattopadhyay, Counsel

For the Respondents : Mr. T.K. Chatterjee, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. S. Chattopadhyay, Id. Counsel appears for the applicant and Mr. T.K.

Chatterjee, Id. Counsel appears for the respondents.

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:

"8(i) An order directing the respondent authorities to consider the candidature of the applicant in any post on the basis of her qualification on compassionate ground in place of her deceased husband in consideration of her application dated 10th February, 2015 as well as her representation dated 2nd January, 2017.

(ii) An order directing the respondent authorities to dispose of the case of the applicant and give her appointment in any post on the basis of her application on compassionate ground.

(iii) Any other order or orders as to this Hon'ble Tribunal may deem fit and proper."

3. The brief facts of the case as narrated by the applicant that the deceased husband of the applicant was a permanent employee under the respondent authority and he was working in the post of Darwan when he was posted last. The husband of the applicant during the tenure of his service died of a short illness on 23rd September, 2014. As a matter of fact the husband of the applicant



expired while he was on duty. The husband of the applicant was the only earning member of the family and at the time of his death the said deceased employee was survived by his wife and three daughters. However, one of the daughters was married subsequent to the death of the husband of the applicant. The applicant thereafter made an application for appointment on compassionate ground in place of her deceased husband on 10th February, 2015 and the same was duly received by the authorities. The applicant visited the office of the respondent authorities for quite a number of time in the month of September, 2015 and lastly in the month of 2016. Unfortunately on every occasion she was asked to wait and on the basis of such assurances the applicant waited for finalization of her application. The applicant ultimately sent a notice through her learned advocate on 2nd January, 2017 which was duly received by the said authorities. On 18th January, 2017 the applicant was further intimated that she would be provided employment on compassionate ground as and when the vacancy would arise. Hence, this present OA before this Tribunal.

On 07.12.2017 the authority again sought for some required information which is supplied by the applicant. However, the department has not yet taken any prompt decision to appoint the applicant on compassionate ground.

4. I have heard the ld. counsel for both the parties and perused the pleadings and materials placed before me.

5. Ld. Counsel for applicant prays for an early disposal of the matter with a direction to the respondent authorities to consider and dispose of the representation of the applicant dated 10.02.2015 in a time bound manner.

6. By accepting the prayer of the ld. Counsel for applicant and without going into the merits of this case, I hereby dispose of the OA by directing the

respondents authorities to consider and dispose of the representation of the applicant dated 10.02.2015 within a period of 3 months from the date of receipt of this order by passing a reasoned and speaking order. The decision so arrived shall be communicated to the applicant forthwith.

7. The OA is therefore disposed of. No order as to costs.

(Manjula Das)
Member (J)

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